

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 22387 of 2017**

(Arising out of Order-in-Original No. COC-EXCUS-000-COM-008-009-14-15 dated 28/05/2014 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN)

**The Commandant Csf**

Unit Cochin International Airport Ltd  
NEDUMBASSERY - 682018  
KERALA

Appellant(s)

*VERSUS*

**Commissioner of Central Excise,  
Customs and Service Tax C R**

BUILDING,  
I S PRESS ROAD, ERNAKULAM,  
COCHIN, - 682018  
KERALA

Respondent(s)

**Appearance:**

**Mr. Rajashekar, Advocate**

No.4008, 4009 & 4111A  
Ground & First Floor  
High Point IV, Palace Road  
Bangalore – 560 001.

For the Appellant

**Mr. Narendra Babu. B  
Superintendent (AR)**

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20020 / 2021**

Date of Hearing: 20/01/2021

Date of Decision: 20/01/2021

**Per : AS PER BENCH**

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In

view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced  
in Open Court on **20/01/2021**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

rv...